

**GOVERNMENT OF MEGHALAYA  
LAW (A) DEPARTMENT**

**ORDERS BY THE GOVERNOR**

**NOTIFICATION**

Dated, Shillong the 28<sup>th</sup> June, 2016.

No. LJ(A) 77/2000/Pt./205 – In exercise of the powers conferred under rule 1-A of the Rules for Administration of Justice and Police in the Khasi and Jaintia Hills, 1937 and further under sub-section (1) of Section 2 of the Meghalaya Autonomous Districts Administration of Justice Act (Assam Act XIV of 1960 as adapted and amended by Meghalaya) read with paragraph 5 of the Sixth Schedule of the Constitution, the Governor of Meghalaya, with the approval of the Hon'ble High Court of Meghalaya, is pleased to appoint Shri Noor Ain Khan, District & Sessions Judge, Ri-Bhoi as the Additional Deputy Commissioner, Ri-Bhoi District for the trial of all offences punishable with death, imprisonment for life or imprisonment for a term of not less than five years under the Indian Penal Code or under any other Law for the time being applicable to the District and also to hear all Civil and Criminal revisions, appeals, etc. from, the decisions of the Assistants to the Deputy Commissioners within the said District and the Governor is further pleased to direct that such District & Sessions Judge as Additional Deputy Commissioner shall for the purpose aforesaid, exercise all the Judicial powers of the Deputy Commissioner within the said District with effect from the date of joining.

This supersedes all earlier notification's issued under aforesaid provisions within Ri-Bhoi District.

  
(L.M. Sangma)

Special Secretary to the Government of Meghalaya,  
Law Department.

Memo. No. LJ(A) 77/2000/Pt./205-A

Dated Shillong the 28<sup>th</sup> June, 2016.

Copy to :-

1. P.S. to Chief Minister for information of Hon'ble Chief Minister.
2. P.S. to Deputy Chief Minister, Law for information of Hon'ble Deputy Chief Minister.
3. The Advocate General, Meghalaya.
4. The Additional Advocate General's, Meghalaya.
5. The Registrar General, High Court of Meghalaya, Shillong. This has reference to her notification Memo. No. HCM/II/184/2014/2281-A dated 25.06.2016.
6. The Accountant General (A&E), Meghalaya, Shillong.
7. Shri Noor Ain Khan, District & Sessions Judge, Ri Bhoi District, Nongpoh.
8. The Deputy Commissioner, Ri Bhoi District, Nongpoh for favour of information and necessary action.
9. All Deputy Commissioner.
10. The Director General of Police, Meghalaya, Shillong.
11. The Superintendent of Police, Ri Bhoi District, Nongpoh.
12. Government Pleader/Public Prosecutor, Ri Bhoi District, Nongpoh.
13. The Director of Printing & Stationery, Shillong for favour of publication of the notification in the Meghalaya Gazette.
14. Treasury Officer, Nongpoh.
15. Home (Police) Department.
16. Presidents, All Bar Associations, Shillong/ Jowai/ Tura.
17. Personnel (A) Department.
18. Law (B) Department.
19. DEO, Law Department.
20. Personal file of the officer.
21. Guard file.

By Order etc.,



Special Secretary to the Government of Meghalaya,  
Law Department.